

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition (Civil) No. 698/2022

NEERAJ SALODKAR

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.123034/2022-PERMISSION TO APPEAR AND ARGUE  
IN PERSON)

Date : 16-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

Ms. Radhika Gautam, AOR  
Mr. Anjul Dwivedi, Adv.

Dr. Ram Sankar, Adv.  
Mrs. Harini Ramsankar, Adv.  
Mrs. Usha Prabakaran, Adv.  
Mr. G. Jai Singh, Adv.  
Mr. G. Anandan, Adv.  
Mr. B. Sasi Kumar, Adv.  
Mr. Muthu Ganesa Pandian, Adv.  
Ms. Jasmine Khurana, Adv.  
Mr. Krishna Pandey, Adv.  
Ms. R.V. Shaarumathi, Adv.  
M/s. Ram Sankar & Co., AOR

Ms. Tatini Basu, AOR  
Mr. Byrapaneni Suyodhan, Adv.  
Mr. Kumar Shashank, Adv.  
Ms. Nitipriya Kar, Adv.

Mr. Narender Hooda, Sr. Adv. (N/P)  
Dr. Surender Singh Hooda, AOR  
Mr. Shaurya Lamba, Adv.  
Ms. Sukhmani Bajwa, Adv.  
Mr. Ashutosh Kumar, Adv.  
Mr. Navin Kumar, Adv.  
Mr. Vikram Singh Rawat, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Let the State Bar Councils enter appearance and file respective status report(s) stating whether they have implemented and are in compliance with Rule 26 of Schedule III to the Rules of Legal Education, 2008.

The said status report will be filed within six weeks from today.

Re-list in May 2024.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR